

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 97/MP/2024

Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking connectivity as a Renewable Energy/ Power Park Developer in phases.

Date of Hearing : **4.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Petitioner : Adani Green Energy Limited (AGEL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Parties Present : Shri Hemant Singh, Advocate, AGEL
Shri Chetan Garg, Advocate, AGEL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Devyanshu Sharma, Advocate, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL sought a week's time to file an additional affidavit in the matter and an adjournment.

2. Learned counsel for the Petitioner submitted that the Petitioner has already filed an affidavit to the effect that in view of assurance given by the CTUIL that all pending applications of the Petitioner for connectivity will be considered for proceedings in CEMTS meeting(s), the issue raised in the present Petition may not survive and the Petitioner be permitted to withdraw the present Petition with liberty to approach the Commission again, if necessary.

3. Considering the submissions made by the learned counsels for the parties, the Commission permitted the CTUIL to file its affidavit on or before **9.7.2024**.

4. The matter will be listed for the hearing on **11.7.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)